

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

IN

APPLICATION NO 236 of 2020 (SZ)

Applicant(s) : Sri. P Vasudevan, Kerala

**Respondent(s) : The Secretary,
Okkal Village Panchayat, Kerala & Others**

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Dated this the 2nd day of June 2021

Rema Smrithi, Advocate

ADDITIONAL STANDING COUNSEL FOR THE 5th RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO 236 of 2020(SZ)

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD, FOR AND
ON BEHALF OF THE 2ND RESPONDENT**

Adv. Rema Smrithi.

ADDITIONAL STANDING COUNSEL FOR THE 2ND RESPONDENT:

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
O.A.No. 236 of 2020

Sri.P.Vasudevan,

Kerala

...Applicant(s)

Vs.

The Secretary,
 Okkal Village Panchayat,
 Kerala and Others

...Respondent(s)

REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KSPCB

The above respondent submits as follows :-

1. The Hon'ble Tribunal had vide order dated 26/02/21 in Original Application 236/2020 directed the Kerala state Pollution Control Board “ *To conduct site inspection again and ascertain as to whether the recommendations made by them in the report have been complied with by the 3 rd respondent temple in operating the Goshala and also consider and pass appropriate orders in the application for consent pending before them without causing much delay in accordance with law before the next hearing date. The Kerala State Pollution Control Board (KSPCB) is also directed to conduct the water analysis of the water from the well and if the contamination still continuous, suggest the remedial measures to be taken for the purpose of restoring the water quality so that the application can be disposed of by giving direction to the temple authorities to follow the recommendations and comply with the conditions imposed in the consent by the Kerala State Pollution Control Board (KSPCB), if it is granted*”
2. It is respectfully submitted that in compliance to the above order of the Hon'ble NGT, the Goshala (cowshed) owned by Chelamattom Devaswome Bharana Samithy, Chelamattom Sri Krishna Swamy Temple was inspected, on 05/03/2021. Following recommendations given by the Board was seen complied by the Temple authorities :
 1. Limited the number of cows below 20 Nos and maintained a distance of 10 m from the nearest residence, by relocating the rearing area/cow dung collection area/wastewater collection tank from nearest residence.

2. Relocated the wastewater collection tank near the applicant's house.
3. Goshala and premises are kept clean and tidy, by removing the overgrown vegetation and laying sand near the collection tanks.
4. Biogas plant construction is completed and functioning at the time of inspection.
5. Outlet water from Biogas plant is diluted in collection tank and used for irrigation.

Samples collected from the well within the premises of Goshala and from that of applicant's well. Analysis report shows both the samples are within limit. Consent granted to the Goshala with validity up to 28/02/2026 with conditions to maintain the Goshala and premises neat and tidy. To remove the collected dung and urine in fixed intervals. To provide additional treatment facilities within six month.

Dated this the 2nd June, 2021

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Dinesh K S
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DEPONENT



VERIFICATION

I, Dinesh K.S, aged 51 years s/o K.V. Sidharthan, now working as Environmental Engineer in the District Office - II (Ernakulam) of the Kerala State Pollution Control Board at Perumbavoor, duly authorized to file this reply on behalf of the Kerala State Pollution Control Board do hereby verify on this, the 2nd day of June 2021, that all what is stated above is true and correct to the best of my knowledge, information and belief and is borne out from the records maintained in our office.

Dinesh K S Digitally signed by Dinesh K S
Date: 2021.06.04 10:46:15
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Dinesh K.S.
Environmental Engineer,
District Office – II,
Kerala State Pollution Control Board,
Perumbavoor,
(Ernakulam),



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPLICATION NO. 236 of 2020

Petitioner : Sri.P. Vasudevan, Kerala

Respondents : Kerala State Pollution Control Board

AFFIDAVIT

I, Dinesh K.S, aged 51 years S/o K.V. Sidharthan, residing at Irinjalakuda do hereby solemnly affirm and state as follows:

I am now working as the Environmental Engineer, District Office – II (Ernakulam) Kerala State Pollution Control Board at Perumbavoor, Ernakulam District. I am competent to and duly authorized to represent the fifth respondent in the above case. I know the facts and circumstances of the case. The factual submissions made here under in paragraphs 1 to 2 of the reply are true and correct to the best of my knowledge, information and belief. The legal submissions made therein are made on advice received from Counsel. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying reply on file and it is so humbly prayed in the interests of justice in this case.

Dinesh K S

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S
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DINESH K.S., DEPONENT

Solemnly affirmed and signed before me by the literate deponent personally known to me on this the 2nd day of June 2021 at my office in Ernakulam.

STANDING COUNSEL FOR THE 2ND RESPONDENT

